

19.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application u/s 437 CrPC for grant of bail to accused Tanjeem Ali.

Present: Ld. APP for the State.

Ld. Counsel for accused Tanjeem Ali.

It is submitted on behalf of accused that he is in JC since 22/10/2020 and he is falsely implicated in the present case. It is further submitted that there is no previous involvement of accused and 6 other case are planted against him.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and recovery is effected from accused and he is involved in other six cases also.

Heard. Record perused. Reply of IO perused.

The investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Tanjeem Ali* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or

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promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020

19.11.2020

Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from camp office through video conferencing using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.

This is an application u/s 437 CrPC for grant of bail to accused Prince @ Jai Prakash.

Present: Ld. APP for the State.

Ld. Counsel for accused Prince @ Jai Prakash.

It is submitted on behalf of accused that he is in JC since 07/10/2020 and he is falsely implicated in the present case. It is further submitted that nothing has been recovered from the possession of accused and alleged recovery is planed on him, therefore, accused may kindly be released on bail.

Ld. APP opposes the bail application stating that accused was arrested on the spot and the offence is non-bailable in nature.

Heard. Record perused. Reply of IO perused.

The investigation will take its own time. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Prince @ Jai Prakash* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or

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promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

Copy of this order be sent to Ld. Counsel for accused through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020

19.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application for release of Mobile Phone make 'Redmi 6A' on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Application perused. It is submitted that applicant is the owner of the above said mobile phone.

Report received from IO perused.

Keeping in view the facts and circumstances and the report, the aforesaid mobile phone make 'Redmi 6A' be released on superdari to its rightful owner on furnishing of the Superdarinama of Rs. 10,000/- to the satisfaction of the SHO/court with the conditions as under:

1. That the applicant shall get the four photographs of the case property from different angle before release of the same from MHCM/Malkhana.
2. The MHCM shall get verified the invoices/bill/R.C etc, if any from the competent authority.
3. IO shall prepare detailed punchnama mentioning the colour, appearance, IMEI Number and and other necessary details of the mobile phone.
4. The photographs should be counter signed by the complainant/applicant.

Application stands disposed off.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
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This is an application for releasing of vehicle bearing registration number DL 1CU 8048 on superdari.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Fresh report not received from IO.

Same be called for **23/11/2020**.

Copy of this order be sent to applicant and IO concerned through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020

19.11.2020

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This is an application for calling report from Jail Superintendent to explain the reason why the accused Sarukh Khan could not be released from jail.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Reply be called from Jail Superintend concerned for **20/11/2020**.

Copy of this order be sent to Jail Superintend and applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020

19.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application for transfer the online challan from virtual court to this court, moved on behalf of applicant Sahil Seikh.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Application perused.

The challan can be disposed off in the present court upon fulfilling of two conditions, firstly if more than 3 months have lapsed since the date of challan, secondly if the applicant has contested the challan.

Let the applicant clarify on these aspect.

Put up on **21/11/2020**.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020

19.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

This is an application for transfer the online challan from virtual court to this court, moved on behalf of applicant Dheeraj.

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Application perused.

The challan can be disposed off in the present court upon fulfilling of two conditions, firstly if more than 3 months have lapsed since the date of challan, secondly if the applicant has contested the challan.

Let the applicant clarify on these aspect.

Put up on **21/11/2020**.

Copy of this order be sent to applicant through electronic mode.

(NIHARIKA KUMAR SHARMA)
MM-04 (North) Rohini Courts
Delhi/19.11.2020